

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 130

IA(I.B.C)/1132(CH)2024

In
CP (IB) No. 442/Chd/Hry/2019
(Admitted)
(Main Matter on 14.05.2024)

IN THE MATTER OF:
Srei Infrastructure Finance
Ltd.

...Petitioner-Financial Creditor

Versus

Supreme Vasai Bhiwani
Tollways Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 7, IBC 2016
Rule: 11 of NCLT, 2016

Order delivered on 08.05.2024

CORAM:
SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the applicant in : Mr. Rachit Mittal and Ms. Pridhi Singla,
IA(I.B.C)/1132(CH)2024 Advocates with Mr. Rajesh Lihala, RP in
person through video conferencing
mode.

ORDER

IA(I.B.C)/1132(CH)2024

This application has been filed by the applicant-RP under Rule 11 of NCLT Rules, 2016 praying for urgent hearing of application filed under Section 12(2) of IBC read with Rule 11 of the NCLT Rules, 2016 vide diary No.01457 dated 29.04.2024 in CP (IB) No. 442/Chd/Hry/2019 on urgent basis.

Priyanka
08.05.2024

Upon hearing the submissions made by the Resolution Professional as well as counsel for the Resolution Professional urgent listing of IA(I.B.C)/1132(CH)2024 under Section 12(2) of IBC read with Rule 11 of the NCLT Rules, 2016 vide diary No.01457 dated 29.04.2024 in CP (IB) No. 442/Chd/Hry/2019 is allowed.

Keeping in view the facts and circumstances of the present application, IA(I.B.C)/1132(CH)2024 is allowed.

Let Registry of this Tribunal, list of IA(I.B.C)/1132(CH)2024 under Section 12(2) of IBC read with Rule 11 of the NCLT Rules, 2016 vide diary No.01457 dated 29.04.2024 in CP (IB) No. 442/Chd/Hry/2019 for tomorrow i.e. 09.05.2024.

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**